



**Central Administrative Tribunal
Principal Bench: New Delhi**

O.A. No.1987/2021

This the 13th day of September, 2021

Through Video Conferencing

**Hon'ble Ms. Manjula Das, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Arvind Kumar Tomar
Roll No.13000906
Aged about 34 years
S/o Sh. Mahesh Singh Tomar
R/o A-293, Indrapuri, Loni
Ghaziabad, UP-201102.

...Applicant

(By Advocate: Mr. Sunny Tomar)

Versus

1. Delhi Subordinate Service Selection Board
(Through Chairman)
AT FC-18, Institutional Area, Karkardooma
Delhi-110092.
2. Prisons Department
Through Director General
Office of the Director General of Prisons
Prisons Head Quarter
Near Lajwanti Garden Chowk
Janak Puri, New Delhi.
3. Govt. of GNCT Delhi
(Through Chief Secretary)
3rd Level, Delhi Secretariat
IP Estate, Delhi-110002.

...Respondents

(By Advocate: Mr. Amit Anand)



ORDER (ORAL)

Hon'ble Ms. Manjula Das, Chairman

The applicant has filed the instant OA against the arbitrary and discriminatory action of the respondents to cancel his candidature and not giving him appointment to the post of Assistant Superintendent, against Post Code 38/13, vide impugned supplementary result notice No.1038 dated 26.08.2021. Applicant is also aggrieved by the action of the respondents in not considering his representation dated 04.06.2018 requesting to change his address and send his joining letter on the changed address. It is submitted by the applicant that respondents have sent the joining letter on his old address twice without considering his new address.

2. In the circumstances, we direct the applicant to make a detailed representation to the competent authority ventilating his grievance within a period of one week from the date of receipt of this order. The respondents shall thereafter examine the claim of the applicant, if the recruitment process is still going on against Post Code No.38/13 under the advertisement No.02/13 dated 25.06.2013 issued by Government of NCT of Delhi within a further period of six



weeks from the date of receipt of the representation under intimation to the applicant. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Manjula Das)
Chairman

/sd/vb/